

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 665 of 2020**

**IN THE MATTER OF:**

**Sunil Avdhut Devdharkar & Ors.**

**... Appellants**

**Versus**

**Print House India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants :** Mr. Akshay M. Gosavi, Advocate

**For Respondents :** Mr. Rohan Sonawane, Advocate for R-1

Mr. Arpan Behl and Mr. Dhrupad Vagham, Advocates  
for R-2

Mr. Kush Chaturvedi and Mr. Saket Mone,  
Advocates for R-3 (Caveator)

**ORDER**

**(Through Virtual Mode)**

**05.08.2020** ‘*Company Appeal (AT) (Insolvency) Nos. 417 of 2020 and 641 of 2020*’ are pending for consideration in respect of the same approved resolution plan which is the subject of challenge in the instant appeal.

Issue Notice upon the Respondents.

Mr. Rohan Sonawane, Advocate waives and accepts notice on behalf of Respondent No. 1.

Mr. Arpan Behl, Advocate waives and accepts notice on behalf of Respondent No. 2.

Mr. Kush Chaturvedi, Advocate for R-3 (Caveator) waives and accepts notice on behalf of Respondent No. 3. Caveat filed by Respondent No. 3 is discharged.

No further notice need to be served upon Respondents Nos. 1 to 3.

Let notice be issued upon Respondent Nos. 4 and 5. Appellant to provide mobile Nos./ e-mail address of Respondent Nos. 4 and 5. Notice be issued

through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

**I.A. No. 1788 of 2020**

Issue notice upon Respondent No.1 for filing its objections.

Meanwhile, if any dues/salary of workmen/employees are outstanding, the same may be cleared before the next date of hearing.

List the appeal 'for Admission (After Notice)' on **2<sup>nd</sup> September, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/